

(b) No, Sir.

(c) No. In October, 1983 orders were issued for converting temporary posts were shown Region-wise. In March, 1985, another list was issued showing all permanent posts in a consolidated manner. As per the present policy, confirmation is done on all-India basis on the basis of an eligibility list issued by the Director General of Works, Central Public Works Department.

(d) Does not arise.

#### Collection of Cess in Bidi Industry

2159. SHRI C. SAMBU : Will the Minister of LABOUR be pleased to state :

(a) the total amount collected as cess from bidi workers in India ;

(b) the welfare measures taken up from cess fund to bidi workers ;

(c) whether bidi workers are not given identity cards by the private management under the supervision of labour department ; and

(d) if so, the steps taken to issue identity cards to bidi workers directly by Government ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) Beedi workers Welfare Cess Act 1976 was brought into force with effect from 15th February, 1977. Upto the end of 1983-84 an amount of Rs. 11,52,87,320 has been collected as cess,

(b) For providing welfare measures to beedi workers, following schemes are being implemented :

(i) Setting up statio and statio-cum-mobile dispensaries ;

(ii) Reservation of beds in T.B. Hospitals ;

(iii) Grant of scholarships to the children of beedi workers ;

(iv) Build Your Own House Scheme ;

(v) Housing scheme for Economically Weaker Sections ;

(vi) Grant of financial assistance to Co-operative Societies of Beedi Workers for construction of sheds and godowns ;

(vii) Reimbursement charges to workers suffering from cancer ;

(viii) Financial assistance to school going children for supply of one set of dress ;

(ix) Scheme for organising sports, games and cultural activities ;

(x) Scheme for supply of spectacle to Beedi Workers (including gharkhata workers) free of cost.

(c) and (d). Rule 41 of Beedi Workers Welfare Fund Rules 1978 provides that the owner of any establishment, factory or contractor engaged in the manufacture of beedi shall issue to every employee an identity card.

Rule 40 (2) (a) of the Beedi Workers Welfare Fund Rules 1978 provides that each executive authority of any local body such as Municipality, District Board, Panchayat Boards, Block Development Units in any State or Union Territory where persons are engaged in the manufacture of beedis shall prepare a register of beedi workers residing within the jurisdiction of that authority. Instructions have been issued that certificates given by local bodies on the basis of the registers maintained by them should be accepted by the welfare fund organisation for providing welfare facilities.

The rules framed under the Beedi and Cigar Workers (Conditions of Employ-

ment) Act, 1966 by the State Governments provide for log books. These are also treated by the welfare fund organisation as identity cards. The Act is implemented by the State Governments. The Act as also the provisions of Beedi Workers Welfare Fund Rules are being brought the notice of concerned State Governments from time to time with the request that they should impress upon the managements to fulfil the statutory obligations for issue of Identity cards.

The Medical Officers of dispensaries have also been authorised to issue identity cards to workers. With the cooperation of State Governments and earnest efforts made by Welfare organisations, approximately 12 lakhs Identity Cards have been issued to Beedi workers.

#### Scarcity of Water in Karnataka

2160 SHRI B.V. DESAI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government of Karnataka in the month of 1984 had conveyed to Central Government the scarcity of water in Karnataka ;

(b) if so, whether Government have agreed to help the State Government in providing water to the state ;

(c) whether the State Government had taken certain decisions for obtaining

water and had asked Central Government to help and assist in implementing the schemes ; and

(d) if so, what are the schemes and how much financial aid will be provided ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHA-FOOR) : The Department of Agriculture and Cooperation, which is concerned with drought relief has informed that the Government of Karnataka submitted a Memorandum in September, 1984 for Central assistance for providing drinking water in drought affected areas.

(b) A ceiling of Central assistance for drinking water to the extent of Rs. 7.86 crores was sanctioned by the Central Government.

(c) and (d). The works proposed to be undertaken by the Government of Karnataka in drought effected areas during 1984-85, the amount sought for by the State Government and the amount recommended by the High Level Committee on Relief are given in the statement attached.

In addition, during 1984-85, Central grant amounting to Rs. 10.79 crores was released to the Government of Karnataka under Accelerated Rural Water Supply Programme and incentive scheme for covering identified problem villages.

#### Statement

*The works proposed to be undertaken by the Government of Karnataka in drought relief areas durine 84-85, the amount sought for by the State Government and the amount recommended by the High Level Committee on Relief for drinking water*

Item	Amount sought for by the State Government	Amount recommended by the High Level Committee on Relief
1	2	3
	(Rs.)	(Rs.)
(i) Rajuvenation of 2762 handpumps in affected villages,	38.00 crores	6.43 crores